

borders, from what point do hostile Nagas go to Pakistan or Burma? What is the place from where they escape and come back?

**Shri Y. B. Chavan:** The difficulty is that most of the Nagaland area is a very hard, difficult, mountainous terrain. It is difficult to keep vigil on every inch of the border. Sometimes they go out from the Manipur corner; sometimes from the Burmese corner. It is rather difficult to say which corner they choose.

**Shri P. R. Chakraverti:** May I know whether at the last conference of Home Ministers this question of Pakistan supplying arms to the Naga hostiles and giving them training was taken up with the Pakistan Home Minister?

**Shri Y. B. Chavan:** According to my information, this point was not taken up.

**Shri Iqbal Singh:** May I know the type of arms that have been captured from the hostile Nagas and the country of their origin?

**Shri Y. B. Chavan:** I said just now while answering another question that some arms and ammunition were certainly captured, but it is difficult to identify exactly the countries from which they have come.

**Shri Basumatari:** In reply to part (c) the Deputy Minister said 'No'. May I know whether they have ascertained from Pakistan, since it is reported in the papers that after the demise of the late Prime Minister and the visit of Sheikh Abdullah they have changed their attitude, as to the reaction of Pakistan to these activities?

**Shri Y. B. Chavan:** We have protested about it and no reply has been received. That information has been given.

**Shri Ranga:** May I know if the Government, at any time, ascertained from the forces on the spot whether all this interest that we have been taking in this House has not been

encouraging the hostiles in exaggerating their own importance and their activities and in that way continuing their hostilities against us?

**Shri Y. B. Chavan:** I do not think that has any relation with the intensification of the Nagas' activities.

#### Bonus Commission Report

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 Shri D. C. Sharma:  
 Shri Rameshwar Tantia:  
 Shri Onkar Lal Berwa:  
 Shri Dhaon:  
 Shri Yashpal Singh:  
 Shri Gokaran Prasad:  
 Shri S. M. Banerjee:  
 Shri Gokulananda Mohanty:  
 Shri J. B. S. Bist:  
 Shri Mohsin:  
 Shri A. S. Saigal:  
 Shri P. R. Chakraverti:  
 Shrimati Savitri Nigam:  
 Shri R. Barua:  
 Shri Hukam Chand  
 Kachhavaiya:  
 Shri Mohammad Elias:  
 Shri M. Rampure:  
 Shri D. D. Mantri:  
 Shri Indrajit Gupta:  
 Shri Dinen Bhattacharya:

Will the Minister of Labour and Employment be pleased to state:

(a) whether any decision has been taken on the recommendations of the Bonus Commission; and

(b) if so, the broad outlines of the steps taken to implement the same both in the Private and Public Sectors?

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** (a) and (b). The recommendations made by the Bonus Commission are under examination. Decisions on them will be taken as expeditiously as possible.

**Shri D. C. Sharma:** May I know what are the recommendations which have caused controversy and what are the recommendations that have been broadly accepted by the Ministry by this time?

**Shri R. K. Malviya:** There are some such recommendations. But it is the minute of dissent which has caused delay.

**Shri D. C. Sharma:** What are the recommendations in the minute of dissent that are being studied and may I know by what time those controversies will be resolved?

**Shri R. K. Malviya:** The minute of dissent has also been circulated along with the report to the hon. Members. The main recommendations in the minute of dissent were, firstly, that the Commission did not allow the Super Profits Tax as a prior charge and secondly, .....

**Mr. Speaker:** If it has already been circulated, it need not be repeated.

**Shri Rameshwar Tanti:** May I know whether any objection has been received by the Government against the Bonus Commission's recommendations particularly for the return on the capital and, if so, what is the reaction of the Government?

**Shri R. K. Malviya:** I will not be able to say whether any objection has been raised on this particular subject. But some objections have been received.

**श्री श्रींकार लाल बेरवा :** क्या इस बोनस कमिशन की रिपोर्ट पर चित्तरंजन लोको-मोटिव वर्कशॉप ने भी अमल किया है; यदि नहीं, तो इस का क्या कारण है ?

**श्री र० कि० मालवीय :** अमल का मवाल ही पैदा नहीं होता जब तक कि रिपोर्ट मंजूर न हो जाय ।

**श्री यशपाल सिंह :** किन किन स्टेट्स से आप ने कंमल्ट कर लिया है और वह क्या चीज है जो कि इसके बीच में रोड़ा अटका रही है ? एक माल पहले पूछा गया तब भी यही जवाब दिया गया, ६ महीने पहले पूछा गया तब भी यही बात कही गयी और आज भी वही बात कही जा रही है, आखिर क्या चीज है जो कि बीच में रोड़ा अटका रही है ?

**श्री र० कि० मालवीय :** ए० माल पहले का तो माल ही पैदा नहीं होता है क्योंकि रिपोर्ट इन तीन मांचों को टेबुल पर रखी गई है । दो, तीन महीने ही इसको टेबुल पर रखे हुए हुए हैं । उमी वक्त से यह कोशिश जारी है । काफी स्टेट्स गवर्नमेंट्स के जवाब आये हैं और कुछ के आने अभी बाकी हैं उन के आ जाने पर इस पर गौर किया जायगा ।

**Shri S. M. Banerjee:** May I know whether the hon. Minister is aware that taking advantage of this abnormal delay in getting the Government's decision on it, all employers are refusing to have bipartite or tripartite agreements on bonus and, if so, what steps the Government is likely to take to overrule or ignore Shri Dandekar's note to be accepted in toto?

**Shri R. K. Malviya:** The Industrial Disputes Act is in operation. All the remedies in the Industrial Disputes Act with regard to the settlement of disputes in regard to bonus are also open. I have just come from the south and some settlements are being made there. I think the workers are satisfied with those settlements.

**Shri Warrior:** May I know by what time the Government is going to take a decision on it and begin the implementation of the recommendations of the Bonus Commission's Report?

**Shri R. K. Malviya:** As I have said, we will take a decision as expeditiously as possible.

**Shri Daji:** This kind of practice has never been there. When the Wage Board's Report or some such Commission's Report comes, States are never consulted. The Central Government comes to the decision. Why is it that a departure has been made in this particular case? The Bonus Commission deliberated fully and the representatives of the Government, the employers and the labour were represented on it. May I know why a departure has been made in this particular case?

**Shri R. K. Malviya:** There is no departure in this case. The States are

very much interested. In the first instance, they are in charge of labour relations in connection with the factories which are running in their States. There are some States which are running industries themselves and, therefore, it is very necessary to consult the State Governments.

**श्री हुकम चन्द कछवाय :** यह प्रतिवर्ष बोनस का जो झगड़ा चलता रहता है यह झगड़ा कब तक चलती रहेगी और कब तक मजदूर को ठीक तरीके से उसका वाजिब बोनस मिलने लगेगा और उस की बोनस की जो रकम बनती है क्या वह मजदूर को बोनस मिलने की अवधि के बाद के समय को जो बोनस मिलने में देरी होती है क्या उस पर ब्याज जोड़ कर दिया जायगा ?

**श्री २० कि० मालवीय :** ट्रिब्युनल ब्याज भी जोड़ कर देने का फैसला कर सकता है कमिश्नर मशीनरी भी अगर आपस में इस तरह का समझौता हो, तो यह ब्याज भी दिला सकता है, लेकिन हम मजदूर अपने तौर पर तो ब्याज नहीं दिला सकते हैं। अलबत्ता कोशिश हमारी यह जरूर रहती है कि ये झगड़े जल्द से जल्द तय हो जाय।

**Shri Indrajit Gupta:** In view of the fact that only one Member out of the seven Members of the Bonus Commission submitted a note of dissent whereas all the other six Members were of one point of view, is the Government not aware of the fact that by allowing so much delay to take place, the Government is itself putting a premium on a sort of a right of veto by one Member in any such commission to be evolved in future?

**Mr. Speaker:** The whole report and also the minute of dissent is to be considered.

**Shri Indrajit Gupta:** What prevents the Government from implementing the majority decision?

**The Minister of Labour and Employment (Shri D. Sanjivayya):** It is not merely the minute of dissent by

Mr. Dandekar that is being taken into consideration. We have to consult the State Governments and the employing Ministries of the Government of India to know as to what would be the implications. Then only we will be able to take a decision.

**Shri K. N. Pande:** May I know the general reaction of the States in this connection and whether the majority of the States are in favour or against it.

**Shri R. K. Malviya:** All the replies have not yet been received.

**Shri A. P. Sharma:** In view of almost all the interests, the labour, the employers and the Government, having come to a unanimous conclusion regarding the Bonus Commission's recommendations, may I know what is the exact delay in the implementation of the recommendation of the Bonus Commission and by what time the Government is likely to implement the Bonus Commission's recommendations?

**Mr. Speaker:** They have answered both the questions. Next Question.

#### NEFA Secretariat Building

**\*69. Shri Rishang Keishing:** Will the Prime Minister be pleased to state:

(a) whether construction of NEFA Secretariat building has been started at Shillong;

(b) if so, the estimated cost thereof;

(c) the reasons as to why the Secretariat Building could not be located in NEFA proper; and

(d) how far the wishes and demand of the people for location of the same within NEFA were considered?

**The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon):** (a) Land has